

(11)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

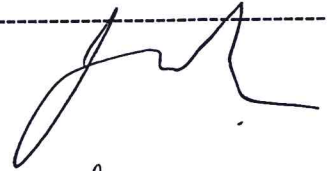
APPLICATION NUMBER :
PETITION NUMBER : CP/580/(IB)/2017
NAME OF THE PETITIONER(S) : SUGESAN TRANSPORT PVT LTD
NAME OF THE RESPONDENT(S) : TECH SHARP ENGINEERS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

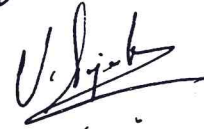
Jayesh B. Datta

Advocate for
Respondent



V. Sanjeev Kumar

Authorized person for
Respondent



Nithyaesh

Counsel for
Operational
Creditor



ORDER

Counsel representing both the parties present. Both the Counsels submitted that the matter is settled between the parties. The Corporate Debtor is also present. Both the Counsels filed Joint Memo of Compromise wherein the Corporate Debtor also signed mentioning that the matter has been settled and the payment of Rs. 2 Lakhs by way of cheque handed over to the other side counsel today. The payment schedule for rest of the amount is also mentioned. Memo of Compromise is taken on record. In view of the terms of compromise entered into between the parties and in view of the memo filed by the counsels, **the matter is closed.**

-sd-
(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)